

**Collapsed radar at Delhi airport**

1881. SHRI N. BALAGANGA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the radar at the Delhi airport collapsed frequently during the last few months creating chaos for pilots;
- (b) if so, the details thereof, and the reasons therefor; and
- (c) the steps taken by Government to avoid such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) During the last six months radar services got disrupted only on two occasions *i.e.* on 8.2.2013 and 11.2.2013.

(b) 8.2.2013 – The radar services were disrupted due to electrical power failure and the services were restored within 10 minutes.

11.2.2013 – The radar services got disrupted due to data link, however restored within 11 minutes.

During the above brief disruptions, manual procedural control was exercised for controlling the air traffic and at no instance, the safety of air traffic was compromised.

- (c) Following steps are taken to avoid such incidents in future.
  - (i) Additional radar has been procured for Delhi airport and is under installation to enhance redundancy and availability of radar services.
  - (ii) Standard Operating Procedures (SOP) have been enhanced to ensure continuity of operations.

**Setting up of Heliport at Nerul in Navi Mumbai**

1882. DR. BHARATKUMAR RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Maharashtra Government has submitted a proposal for setting up Heliport at Nerul in Navi Mumbai;
- (b) the present status of the proposal with the reasons of delay; and

- (c) by when the approval will be accorded to the project?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (c) No such proposal as per the Greenfield Airport Policy has been received by the Government.

**Bailout package**

1883. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there is release of funds to tune of thousand crores of bailout the Air India;

- (b) whether it is a fact that despite Government has released thousand crores to bailout the Air India, the Pilots, Technicians, Air Hostesses have not got the salary and arrear dues, as a result of which there is apprehension of strike and stoppage of work;

- (c) the total arrear dues of Air India Pilots, Technicians, Air Hostesses and signal staff;

- (d) whether it is more than the bailout package; and

- (e) whether it is justified to dismiss the pilots and cancel the license of the pilots without ever clearing the arrear dues and without paying social security contribution of the management?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Since 2009-10 till date, the Government has infused equity of Rs. 9200 Crores in AI.

- (b) to (d) Details of Salary and other allowances paid to employees of Air India are as under:-

- (i) Salary and PLI to all categories of the employees have been paid upto January, 2013 and June, 2012 respectively. PLI has been discontinued *w.e.f.* 1st July, 2013 in accordance with the recommendations of Justice Dharmadhikari Committee implemented by the Company.
- (ii) Full layover allowance has been paid to Pilots upto August, 2012 and Cab. Crew upto July, 2012. However, pending the implementation of